

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 207/MP/2026

Subject : Petition under Section 17(3) and (4) of the Electricity Act, 2003 read with Article 15 of the Transmission Services Agreement, seeking approval for creation of security interest over all immoveable and movable assets of the Petitioner, in favour of the Debenture Trustee.

Petitioner : WRSS XXI(A) Transco Limited (WRSSTL)

Respondents : Adani Wind Energy Kutchh One Limited and Ors.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Akshat Jain, Advocate, WRSSTL
Shri Sayan Ghosh, Advocate, WRSSTL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for creation of security interest over all immovable and movable assets of the Petitioner, in favour of Respondent No.4/Catalyst Trusteeship Limited, acting as the debenture trustee on behalf of and for the benefit of the Debenture Holders, under the Debenture Trust Deed dated 7.7.2025 and the Debenture Trustee Appointment Agreement dated 23.6.2025, in respect of the Petitioner's Transmission Project.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **24.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

